

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Srinagar

NOTIFICATION
Srinagar, the 28th of August, 2020.

S.O. 273.- In exercise of the powers conferred by section 24 of the Code of Criminal Procedure, 1973 and in partial modification of S.O. 27 dated the 09th December, 2019, Mr. Afaq Ahmad Peer, Public Prosecutor in the Court of Principal District and Sessions Judge, Anantnag, shall also conduct the cases, on behalf of the UT of J&K, in the Court of Additional District and Sessions Judge, Anantnag. This is in consequence of the transfer of Mr. Aijaz Ahmad Wani, Additional Public Prosecutor, in terms of Government Order No. 182-Home of 2020 dated 28.08.2020.

By Order of the Government of Jammu and Kashmir.



(Rashid Raina)KAS

Under Secretary to the Government

Dated: 28.08.2020

No: Home/GB-Misc/2019-Part-II

Copy to the:-

1. Ld. Advocate General, J&K, Srinagar.
2. Director General of Police, J&K Srinagar.
3. Principal Secretary to the Hon'ble Lt. Governor, J&K.
4. Joint Secretary (JKL), MHA, GoI.
5. Director General of Prosecution, J&K.
6. Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
7. Director Archives, Archaeology and Museums.
8. Director Prosecution, Kashmir.
9. Deputy Director Prosecution, Anantnag, Kulgam, Shopian & Pulwama.
10. Private Secretary to the Chief Secretary.
11. Private Secretary to the Principal Secretary to Government, Home Department.
12. General Manager, Government Press, Srinagar, for publication in the next issue of the Government Gazette.
13. I/c web site.

Copy also to the:

1. Registrar General, J&K High Court, Srinagar.
2. Principal District and Sessions Judge, Anantnag.
3. Additional District and Sessions Judge, Anantnag.